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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 197/2022 & CM APPL.30897/2022**

AMADEUS IT GROUP SA Appellant
Through: Mr.Udit Naresh, Advocate.

versus

DEPUTY COMMISSIONER OF INCOME TAX Respondent

Through: Mr.Sunil Agarwal, Sr.Standing
Counsel with Mr.Tushar Gutpa,
Jr.Standing Counsel and Mr.Utkarsh
Tiwari, Advocate.

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

% **15.07.2022**

Present Income Tax Appeal has been filed challenging the Order dated 29th January, 2021 passed by the Income Tax Appellate Tribunal ('ITAT') in ITA No.7047/Del/2019 for the Assessment Year 2016-17.

Learned counsel for the Appellant fairly admits that the issue raised in the present appeal has been answered by this Court in appellant's own case in ITA Nos. 191-193/2011 and appeal against the same is pending disposal before the Supreme Court being CA Nos.8055/2011 and 1596-98/2014.

He states that similar issues raised in appeals for Assessment Years 2007-08 to 2012-13 have been answered by this Court in ITA Nos. 67/2021, 90/2021; ITA No. 93/2021 and ITA Nos. 82/2021, 83/2021, 85/2021 vide orders dated 09th March, 2021, 22nd March, 2021 and 23rd March, 2021 respectively.



Accordingly, the present appeal along with pending application is disposed of in terms of the judgments of the Co-ordinate Bench referred to hereinabove.

It is made clear that the final result qua the dispute between the parties will abide by the judgment of the Supreme Court in the Civil Appeals referred to hereinabove.

MANMOHAN, J

MANMEET PRITAM SINGH ARORA, J

JULY 15, 2022
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